

will gradually be increased to Rs. 32 by the sixth year.

(c) It is not possible to give any correct estimate at this stage. This depends on (i) the availability of land (ii) provision of basic civic amenities and (iii) the allotment of funds.

Family Planning Clinics

357. Dr. P. Srinivasan:
Shri Paramasivan;
Shri Gokulananda Mohanty:

Will the Minister of Health and Family Planning be pleased to state:

(a) the number of family planning clinics functioning at the end of 1965, State-wise;

(b) how many people have benefited from these clinics, State-wise;

(c) how many sterilisation were made, State-wise; and

(d) how many loops were distributed, State-wise?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) to (d). The required information is contained in the Statements-I to IV, respectively laid on the Table. [Placed in Library. See No. LT-5488/66].

Calcutta Metropolitan Sanitary Board

358. Dr. Ranen Sen;
Shri Dinen Bhattacharya:

Will the Minister of Health and Family Planning be pleased to state:

(a) whether the formation of Calcutta Metropolitan Water and Sanitation Board as proposed by the West Bengal Government has been sanctioned by the Union Government; and

(b) if so, the functions of the Board?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) The Calcutta Metropolitan Water and Sanitation Bill, 1966, which *inter alia*

provides for the formation of a Board of Directors, was passed by the West Bengal State Legislature during its last Session and is now awaiting the assent of the Governor and the President's assent will no doubt be given.

(b) The functions of the Calcutta Metropolitan Water and Sanitation Authority, which will consist of a Board of Directors and a General Council, shall be the promotion and operation of schemes for water-supply sewerage, drainage, sewage treatment and disposal of nightsoil in unsewered areas.

The functions of the Authority also include the following:

(i) to control withdrawal of underground water and regulate drilling of tube-wells.

(ii) to prevent pollution of water including water source, water course or channel.

(iii) to regulate treatment of industrial waste before disposal.

Thermal Plant for Kerala

359. Shri Mohammed Koya:
Shri A. K. Gopalan:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the proposal for a thermal plant in Kerala was discussed with the Planning Commission in December, 1965; and

(b) if so, the nature of decision reached?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) The proposal was informally discussed in the meeting held in the Planning Commission on the 18th December, 1965 to discuss the Annual Plan of Kerala for 1966-67.

(b) No decision was taken in this meeting in respect of the scheme. The proposal has been placed before the Advisory Committee on Irrigation, Flood Control and Power Projects for

consideration at its next meeting to be held by end of this month.

Soviet Assistance for Fourth Plan

360. Shri Vishwa Nath Pandey:
Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri Sidheshwar Prasad:
Shri D. C. Sharma:
Shrimati Savitri Nigam:

Will the Minister of Planning be pleased to refer to the reply given to Starred Question No. 36 on the 4th November, 1965 and state:

(a) whether Soviet experts have discussed technical and other matters after visiting some places in India in connection with the Soviet assistance for the Fourth Five Year Plan and submitted their report to the Indian Government;

(b) if so, the main features of the report; and

(c) the kind of assistance which Russia has agreed to give for India's Fourth Plan?

The Minister of Planning (Shri Asoka Mehta): (a) to (c). Yes, Sir. The Soviet experts have had technical discussions in connection with further Soviet assistance. The question of Soviet assistance to India during the Fourth Five Year Plan is now under consideration of the Soviet authorities.

Vikas Dal

361. Shri Vishwa Nath Pandey:
Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:

Will the Minister of Planning be pleased to refer to the reply given to Starred Question No. 41 on the 4th November, 1965 and state:

(a) whether the scheme to constitute a Vikas Dal to work in villages to push development at the grass roots has since been considered by Government;

(b) if so, the main features of the scheme;

(c) when it is likely to be constituted; and

(d) the total cost of the scheme?

The Minister of Planning (Shri Asoka Mehta): (a) A tentative scheme was under preparation but, in view of the emergency, it was decided not to proceed with it at present.

(b) to (d). Do not arise.

Kothagudem Thermal Power Station

362. Shrimati Lakshmikanthamma:
 Will the Minister of Irrigation and Power be pleased to state:

(a) how many M.Ws. of Power is expected to be generated by the end of Fourth plan at Kothagudem Thermal Power Station;

(b) how much coal is required for the generation of the expected power; and

(c) the arrangements made to get the required coal?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) The generating capacity at the Kothagudem Thermal Power Station by the end of the Fourth Plan is expected to be 240 MW.

(b) The coal requirement is estimated at 1.5 million tonnes annually.

(c) Yes.

Nizamuddin Bridge, Delhi

363. Shri Kajrolkar:
Shri Hukam Chand
Kachhavalya:
Shri Bade:
Shri D. N. Tiwary:

Will the Minister of Health and Family Planning be pleased to state:

(a) whether it is a fact that the completion of the Nizamuddin bridge, Delhi was delayed;

(b) if so, the reasons therefor; and